

Central Administrative Tribunal
Principal Bench
New Delhi

O.A.No.317/2017

with

M.A.No.321/2017

M.A.No.322/2017

Order Reserved on: 30.01.2017

Order pronounced on 31.01.2017

Hon'ble Shri V. Ajay Kumar, Member (J)

Parikshit ... Applicant

(By Advocate: Sh. S.C.Thomas)

Versus

Chief Secretary, State,
Govt. of NCT Delhi & Others. ... Respondents

ORDER

Heard the learned counsel for the applicant.

2. This is a case of compassionate appointment. The learned counsel for the applicant submits that the applicant's representation has been rejected by the respondents, arbitrarily and against the existing rules on the subject.

3. I have gone through the contents of the OA. Issue notice to the respondents on OA as well as on MAs, returnable in four weeks. Rejoinder, if any, may be filed within two weeks thereafter.

4. List on 15.03.2017 before the Pr. Registrar's Court for completion of pleadings.

(V. Ajay Kumar)
Member (J)

/nsnrvak/